

HARYANA VIDHAN SABHA

VII SESSION

BULLETIN NO. 3

Tuesday, the 28th August, 2012

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 28th August, 2012 from 10.00 A.M to 1.17 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	answered	Not put	Postponed	No. of Supplementaries
08	7	--	---	13

The remaining Starred question was deemed to have been answered and reply thereto laid on the Table of the House.

(b) Unstarred: Nil

II. RAISING THE MATTER OF REVOCATION OF SUSPENSION OF THE MEMBERS OF INDIAN NATIONAL LOK DAL AND SHIROMANI AKALI DAL.

As soon as Question Hour started, Shri Anil Vij, a member from the Bhartiya Janata Party requested the Speaker to revoke the suspension of the Members of Indian National Lok Dal and Shiromani Akali Dal.

The Parliamentary Affairs Minister and some Members of the Treasury Benches objected it.

The Chief Minister also spoke on the subject.

The Speaker made few observations.

III. WELCOME TO THE STUDENTS AND TEACHERS OF BHAGAT PHOOL SINGH MAHILA VISHWAVIDYALAYA, KHANPUR KALAN AND D.A.V. MODEL SCHOOL, SECTOR-15-A, CHANDIGARH.

The Parliamentary Affairs Minister welcomed the students and teachers of Bhagat Phool Singh Mahila Vishwavidyalaya, Khanpur Kalan and D.A.V. Model School, Sector-15-A, Chandigarh sitting in the Visitor's Gallery to see the proceedings of the House.

IV. NOTICE OF CALLING ATTENTION MOTION/ADJOURNMENT MOTION

When enquired the Speaker informed-

(i) That Calling Attention motion given of by Shri Anil Vij, M.L.A. regarding resentment against the acquisition of land in District Rewari, had been disallowed.

(ii) That Adjournment motion given of by Shri Anil Vij, M.L.A. regarding former Haryana Minister Shri Gopal Kanda, accused of abetting the suicide of former Air Hostess, Geetika Sharma, had been disallowed.

V. WALK OUT

All the Members from Bhartiya Janata Party present in the House staged a walk out as a protest against the decision of the Speaker for disallowing his notices of the Calling Attention Motions/Adjournment Motion of Shri Anil Vij.

VI. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker admitted the Calling Attention Notice No. 2 regarding fatal accident/steps taken by the Government to prevent for use of Commercial Vehicles for carrying passengers given notice of by Shri Bharat Bhushan Batra, M.L.A. The Speaker further informed the House that Shri Sampat Singh, M.L.A. had also given Calling Attention Notice No. 5 on the similar subject, the same has been clubbed with Calling Attention Notice No. 2. Shri Sampat Singh can also raise supplementary. He asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Industries Minister made the statement thereon.

VII. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VIII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried.

IX. PRESENTATION OF REPORT OF THE COMMITTEE ON PETITIONS

Shri Bharat Bhushan Batra, Chairperson, Committee on Petitions, presented the Second Report of the Committee on Petitions for the year 2012-2013.

X. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 3) Bill, 2012

At 12.20 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No.3) Bill, 2012 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Maharshi Dayanad University (Second Amendment) Bill, 2012

At 12.22 P.M., the Education Minister introduced the Maharshi Dayanad University (Second Amendment) Bill, 2012 and also moved-

That the Maharshi Dayanad University (Second Amendment) Bill be taken into consideration at once.

Shri Sampat Singh, a member from the Treasury Benches, spoke for 6 minutes.

The Education Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment moved by the Education Minister-

“(3)The University shall not, itself or through franchise or agency, operate or open any off campus centre and study centre:

Provided further that if the University has well maintained post graduate regional centres with all the requisite infrastructure, the same shall continue to be administered by the University”.

was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

3. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Second Amendment) Bill, 2012

At 12.35 P.M., the Education Minister introduced the Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Second Amendment) Bill, 2012 and also moved-

That Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment moved by the Education Minister-

“(3)The University shall not, itself or through franchise or agency, operate or open any off campus centre and study centre:

Provided further that if the University has well maintained post graduate regional centres with all the requisite infrastructure, the same shall continue to be administered by the University”.

was put and carried .

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

4. The Kurukshetra University (Second Amendment) Bill, 2012

At 12.38 P.M., the Education Minister introduced the Kurukshetra University (Second Amendment) Bill, 2012 and also moved-

That the Kurukshetra University (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment moved by the Education Minister-

“(3)The University shall not, itself or through franchise or agency, operate or open any off campus centre and study centre:

Provided further that if the University has well maintained post graduate regional centres with all the requisite infrastructure, the same shall continue to be administered by the University”.

was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

5. Chaudhary Devi Lal University Sirsa (Second Amendment) Bill, 2012

At 12.41 P.M., the Education Minister introduced Chaudhary Devi Lal University Sirsa (Second Amendment) Bill, 2012 and also moved-

That Chaudhary Devi Lal University Sirsa (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment moved by the Education Minister-

“(3) The University shall not, itself or through franchise or agency, operate or open any off campus centre and study centre:

Provided further that if the University has well maintained post graduate regional centres with all the requisite infrastructure, the same shall continue to be administered by the University”.

was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

6. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2012

At 12.45 P.M., the Parliamentary Affairs Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2012 and also moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2012

At 12.47 P.M., the Parliamentary Affairs Minister introduced the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2012 and also moved-

That the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 3, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2012

At 12.49 P.M., the Parliamentary Affairs Minister introduced the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2012 and also moved-

That the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 put together and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Municipal (Amendment) Bill, 2012

At 12.51 P.M., the Parliamentary Affairs Minister introduced the Haryana Municipal (Amendment) Bill, 2012 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

Smt. Sumita Singh, a member from the Treasury Benches, spoke for 2 minutes.

Rao Dharam Pal and Shri Anand Singh Dangi, members from the Treasury Benches, spoke for a while.

The Parliamentary Affairs Minister, by way of reply, spoke for 6 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 13 were put together and carried.

Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Municipal Corporation (Amendment) Bill, 2012

At 1.02 P.M., the Parliamentary Affairs Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2012 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 21 were put together and carried.

Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Punjab Agricultural Produce Markets (Haryana Amendment) Bill, 2012

At 1.04 P.M., the Agricultural Minister introduced the Punjab Agricultural Produce Markets (Haryana Amendment) Bill, 2012 and also moved-

That the Punjab Agricultural Produce Markets (Haryana Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Sampat Singh, members from the Treasury Benches, spoke for 3 and 5 minutes respectively.

The Agricultural Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 7

On a suggestion made and agreed to by the House, Agricultural Minister moved the following amendment in Section 8B in the existing Clause-7:-

The words “as may be found appropriate after examination of their credentials” be deleted.

The motion was put and carried.

Clause 7, as amended, was put and carried.

Clauses 8 and 9, were put together and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Agricultural Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

XI. NOTICE OF CALLING ATTENTION MOTION/ADJOURNMENT MOTION.

On the request made by Shri Anil Vij, M.L.A during the Zero Hour, the Speaker informed the House that he has reconsidered his decision and admitted his Calling Attention Notice regarding resentment against the acquisition of land in District Rewari and his Adjournment Motion regarding former Haryana Minister Shri Gopal Kanda, accused of abetting the suicide of former Air Hostess, Geetika Sharma and since the Hon'ble Member himself was not present in the House, there was no need to take up these Motions.

XII. THANKS BY THE SPEAKER

Before adjourning the House sine-die, the Speaker thanked all the Members for extending him their cooperation for smooth conducting of the proceedings of the House. He also thanked all the Press Representatives, Government Officers and officials of the Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Deputy Speaker occupied the Chair at 11.45 A.M. to 12.10 P.M.

The Sabha then adjourned sine-die.

CHANDIGARH
DATED 28TH AUGUST, 2012

SUMIT KUMAR
SECRETARY